

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 100/1580/2016

New Delhi this the 15th day of November, 2016

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)

Jagdeep, Driver, B. No. 26368, RJD,
Aged about 34 years,
S/o Shri Mahabir Singh
R/o. VPO Thana Kalan, Tehsil Kharkhoda,
District-Sonepat,
Haryana.Applicant

(Argued by: Mr. Anil Mittal, Advocate)

Versus

Delhi Transport Corporation,
I.P. Estate,
New Delhi-110 02.
(through Chairman-Cum-Managing Director)Respondent

(Argued by: Mr. Manish Garg, Advocate)

ORDER (ORAL)

Hon'ble Mr. Justice M. S. Sullar, Member (J) :

Vide separate order of even date, rendered in main **Original Application (OA) No.100/434/2015** titled as **Rajpal Vs. DTC**, the instant **OA** is also partly accepted in the same manner and in the same terms of decision dated 26.10.2016 passed in **OA No.100/2351/2015** titled as **Hari Om Singh Vs. DTC and Others** of this Tribunal. However, the parties are left to bear their own costs.

(P.K. BASU)
MEMBER (A)

Rakesh

(JUSTICE M.S. SULLAR)
MEMBER (J)
15.11.2016